NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH

CORAM: **SHRI SHYAM BABU GAUTAM** **HON'BLE MEMBER (TECHNICAL)** **TMT. T.KRISHNA VALLI** **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/15/KOB/2023
SECTION	SEC 241(1) & 242 C/ACT
NAME OF PARTIES	SHYAMAKUMAR BALAKRISHNAN V/S CTL HEALTH CARE PVT LTD & 4 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	PRECISE LAW HOUSE.
RESPONDENTS ADVOCATE/ PROFESSIONAL	PSSP ASSOCIATES.

24 April 2024

O R D E R

CP(C/ACT)/15/KOB/2023

Learned representing Counsel appears on behalf of Counsel on record for the Petitioner through virtual mode. None appears on behalf of the Respondents.

Counsel for the Petitioner submits that she will take fresh steps to serve notice on the unserved respondents R1 & R2 and submit the proof of service of notice at least 2 days before the next date of hearing.

Counsel for the Petitioner seeks time to file rejoinder to the reply filed by R3 to R5. Time granted, let the same be done within a period of 2 weeks, after serving copy of the same on the Counsel appearing for R3 to R5.

List the matter for further consideration on **20.06.2024.**

Sd /- **Sd /-**

SHYAM BABU GAUTAM
MEMBER (TECHNICAL)

T.KRISHNA VALLI
MEMBER (JUDICIAL)